June, 2026

Newsletter

e-Committee, Supreme Court of India



Key Updates

- ***Kerala High Court Wins National Gold Award for District Court Case Management System (DCMS) and Introduces Several Key System Upgrades***
- ***High Court of Sikkim: Implementation of Sikkim Integrated Case Management Systems (SICM & DSICM) Across High Court and Subordinate Judiciary***
- ***Rajasthan High Court Implemented New Adjournment Tracking Utility in the Cause List Program***
- ***In-House Technological Initiatives across the High Court and District Judiciary of Tripura***
- ***Cyber Laws and Digital Evidence Training for Hon'ble Judges of High Court of Andhra Pradesh***

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Judicial Training & Research Institute, Uttar Pradesh: Capacity Building & Digitisation Initiatives



The Judicial Training & Research Institute (JTRI), Lucknow, organized **ECT_9_2026** on 13 June 2026 in online mode via YouTube. The programme was attended by nearly 500 stenographers of all grades from District Courts. The session aimed at enhancing professional competence and efficiency in stenographic work. The training was enriched by the valuable insights of the resource persons — Sri Kamalkant Gupta, JSCC, Aligarh and Sri Ankur Garg, Deputy Director, JTRI — whose expertise added depth and practical relevance to the programme.

Andhra Pradesh Judicial Academy: Cyber Laws and Digital Evidence Training for Hon'ble Judges of High Court of Andhra Pradesh



The Andhra Pradesh Judicial Academy, under the aegis of the Hon'ble High Court of Andhra Pradesh, organized **ECT_14_2026** on 17 June 2026 as part of the e-Courts Phase III Capacity Building Trainings. The programme, held in the premises of the High Court, was designed as a refresher course on Cyber Laws, Appreciation of Evidence and Handling of Digital Evidence, with a special focus on Cyber Crimes, Cyber Security and Emerging Digital Threats. The session was conducted for the Hon'ble Judges of the High Court of

Andhra Pradesh and was led by Dr. G. Anant Prabhu G, Professor of Computer Engineering, Cyber Security and Cyber Law Trainer and Principal Investigator at the Cyber Security and Digital Forensics Centre of Excellence, Sahyadri College of Engineering & Management, Mangalore. He provided a comprehensive overview of AI-enabled cybercrimes such as phishing, deepfake frauds, voice cloning, identity theft, business email compromise, QR code frauds and mobile application scams.

The training also covered digital evidence verification techniques including metadata analysis, reverse image searches and social media verification, alongside awareness of mobile security, the Deep Web and Dark Web challenges. The programme emphasized the responsible and ethical use of Artificial Intelligence, underscoring that while AI can enhance judicial efficiency, it can never replace judicial wisdom and discretion. The interactive format ensured both theoretical understanding and practical exposure, equipping participants with insights into cybersecurity best practices, AI-assisted judicial applications and the evolving landscape of digital threats.

This structured training significantly strengthened the Judges' ability to address emerging cybercrimes and reinforced the justice delivery system with enhanced awareness and preparedness.

West Bengal Judicial Academy: Induction Training for ADJs at West Bengal Judicial Academy



The West Bengal Judicial Academy conducted a series of induction training programmes for Judicial Officers in the rank of Additional District Judge (ADJ). These sessions were held in physical mode at the Academy premises, each of 1 hour 30 minutes duration.

The programmes included **ECT_13_2026** on 8 June 2026, **ECT_16_2026** on 9 June 2026 and **ECT_18_2026** on 12 June 2026, with 33 Judicial Officers participating in each session. Together, these structured trainings formed an integral part of the induction curriculum, aimed at strengthening judicial orientation, enhancing professional skills and preparing newly appointed ADJs for their responsibilities.

The Academy ensured consistency in delivery and participation, thereby reinforcing its commitment to judicial capacity building and excellence.

Chhattisgarh State Judicial Academy: Capacity Building for Court Managers and Administrative Heads



The Chhattisgarh State Judicial Academy organized **ECT_5_2026**, a one-day offline training programme on 28 June 2026 at its premises in Bilaspur. The programme was specifically designed for Court Managers and Administrative Head Staff of the District Judiciary, with the participation of 50 officials.

This initiative aimed to strengthen administrative efficiency, enhance managerial skills and support effective functioning of the district judiciary.

By engaging court managers and administrative heads in structured training, the Academy reinforced its commitment to capacity building and institutional excellence at the grassroots level of judicial administration.

Judicial Academy, Assam: Strengthening Judicial Processes through Advocate Training



The Judicial Academy, Assam conducted **ECT_4_2026** on 30 June 2026 in physical mode. The programme lasted for one hour and witnessed the participation of an impressive 768 Advocates and Advocate Clerks. The training was facilitated by Master Trainers — Systems Officers and Systems Assistants — who guided the participants through the session. This large-scale programme was designed to strengthen digital awareness and professional capacity among members of the Bar, ensuring that advocates and clerks are better equipped to adapt to evolving judicial and technological processes.

Judicial Academy, Assam: Induction Training Programme on Cyber Security and Digital Systems for Mizoram Judicial Officers



The Judicial Academy, Assam conducted **ECT_14_2026** on 29 June 2026 in physical mode as a one-day programme. The training was attended by 30 Judicial Officers of the Mizoram Judicial Service, forming part of their induction training. The session was enriched by the expertise of Dr. Harold D'Costa, a renowned cyber security and judicial training expert, along with Master Trainer Systems Officers and Systems Assistants, who guided the participants through practical aspects of judicial processes and digital systems. This programme was designed to strengthen judicial orientation, enhance professional skills and prepare newly appointed officers to effectively discharge their responsibilities. By engaging officers from Mizoram and providing them with specialized guidance, the Academy reinforced its role as a regional hub for judicial training and capacity building, ensuring consistency in delivery and professional preparedness.

Gujarat State Judicial Academy: Training Programmes on Court Administration and E-Court Management for High Court Staff



On 20 June 2026, the Gujarat State Judicial Academy organized two batches (*Batch-13 and Batch-14*) of the **ECT_15_2026** programme for the Staff of the High Court of Gujarat. Each batch consisted of 26 participants and was conducted in physical mode as a one-day session. The sessions were designed for Court Masters and staff members of the Board Department, with a focus on Court Administration and E-Court Management.

The technical sessions addressed hybrid court proceedings, Zoom application features, participant management, live streaming issues and VC setup of courtrooms. This was followed by practical demonstrations of software platforms such as Attendance, IRIS, Payroll, FD, Staff Portal, CTR, RTI and the Stationery Module, led by the IT team.

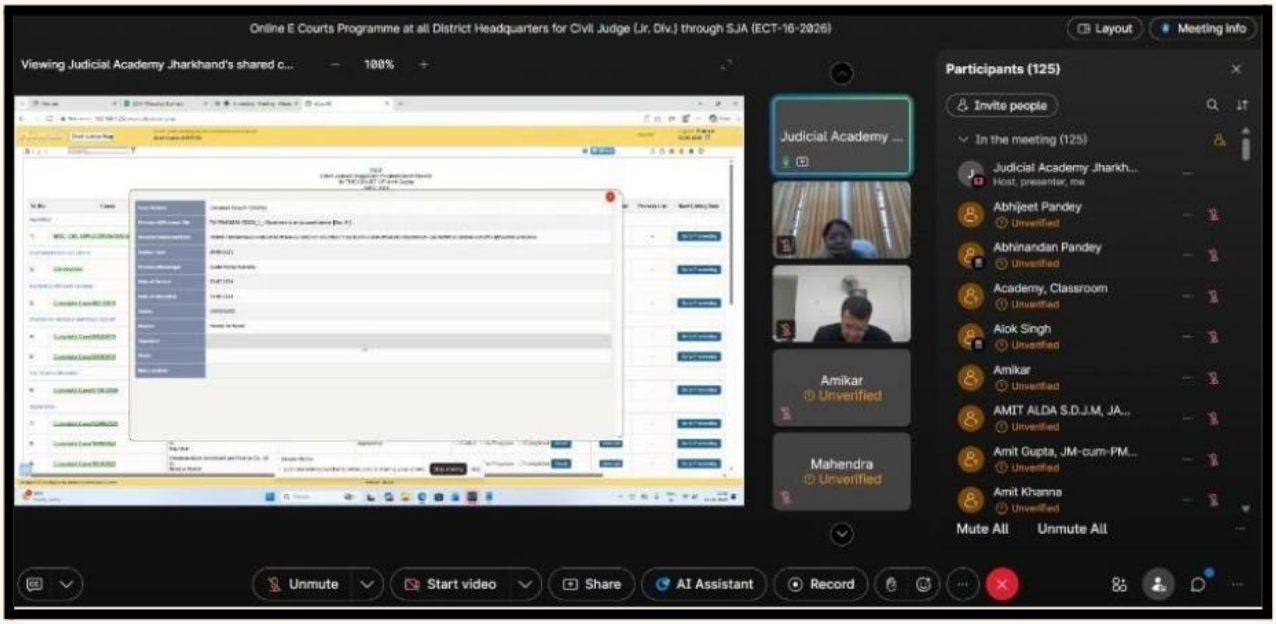
The final session emphasized effective court administration through technology, covering CIS 4.0 software, case verification, digital cause list management, hybrid hearing challenges, CARE Data Guidelines and the NJDG portal, with insights provided by senior faculty members.

Himachal Pradesh Judicial Academy: Specialized Training Programmes on CIS, e-Filing and Ubuntu-Linux for Court Staff and Advocates



In June 2026, the Himachal Pradesh Judicial Academy organized a series of specialized training programmes aimed at strengthening digital and technical capacities within the judiciary. On 1–2 June, the Academy conducted **ECT_08_2026**, a two-day programme on NSTEP/CIS 3.2 for 32 ministerial staff of the district judiciary, focusing on case information system upgrades and workflow efficiency. This was followed on 8 June by **ECT_04_2026**, a two-hour session on e-Filing and e-Courts Services, attended by 72 advocates and clerks, designed to enhance their practical knowledge of electronic filing and court service mechanisms. Subsequently, on 15–16 June, the Academy held **ECT_09_2026**, a two-day Refresher Programme on e-Services and Ubuntu-Linux for 32 ministerial staff, reinforcing their technical proficiency in judicial IT systems.

Judicial Academy Jharkhand: Online Training Programme for Civil Judges (Junior Division)



On 12 June 2026, the Judicial Academy Jharkhand conducted **ECT_16_2026**, a one-hour online training session via Webex. The programme was attended by 128 Civil Judges (Junior Division) and focused on enhancing their judicial knowledge and adaptability to digital learning platforms. This initiative reflects the Academy's commitment to continuous professional development and the effective use of online training methods to reach a wider judicial audience.

Karnataka Judicial Academy: Digital Competency Programme for Court Staff, Advocate, Clerks



In June 2026, the Karnataka Judicial Academy organized a series of structured programmes under various *ECT modules*, combining offline and online formats through Zoom and Google Meet. The **ECT_13_2026** programme (01 & 16 June) trained 131 Judicial Officers of the District, while **ECT_4_2026** engaged 207 Advocates and Advocate Clerks during the same period. Parallelly, **ECT_5_2026** reached 248

Court Managers and Staff and **ECT_8_2026** covered 180 Bailiffs, Process Servers and Nazirs. These sessions were facilitated by Technicians and Master Trainers at the District level. The Academy also conducted two intensive **ECT_14_2026** offline programmes (11–12 June and 24–25 June), training 29 and 28 Judicial Officers of different cadres under the State Judiciary. These sessions were enriched by eminent resource persons, including Sri Venkatesh Murthy K. (Senior Director, DSCI), Sri K. N. Yashavantha Kumar (Dy. SP, Cyber Crime Division CID, Bengaluru), Sri Shashidhar T.K. (Principal Consultant, DSCI), Sri Manjesh P. Shetty (Consultant, DSCI), Sri Jaya Shankara (Analyst, DSCI), Sri Ganesh Savant (Analyst, DSCI) and Sri Shreekanth Puranika (System Analyst, DSCI). Further, the *ECT-9-2026* programme was held on 4th, 6th, 10th, 17th, 20th, 24th and 27th June, engaging 224 FDAs and SDAs of Court Staff. Distinguished faculty included Sri Dinesh N.G. (OOD Judicial Member, Karnataka Land Grabbing Prohibition Special Court, Bengaluru), Sri Bhat Manjunath Narayan (Registrar Computers, High Court of Karnataka), Sri Deepak Patil (Central Project Co-ordinator, High Court of Karnataka), Sri K.L. Ashok (Additional Director, KJA), Smt. Meera (FDA, City Civil Court) and Shri K. M. Deepak (Software Technician, City Civil Court, Bengaluru). Additionally, **ECT_9_2026** sessions on 10th, 17th, 20th, 22nd and 23rd June trained 26 Shirestedar Administration staff, facilitated by Shri K. M. Deepak. The **ECT_16_2026** programme (12 June) was a one-hour offline session for 61 Judicial Officers of the 2026 Batch, conducted by Smt. Manjula (System Assistant, High Court of Karnataka, Bengaluru).

Kerala Judicial Academy: Capacity Building Programme on Cyber Security and Digital Evidence for Judicial Officers



On 12 June 2026, the Kerala Judicial Academy organized the **ECT_14_2026** programme, a one-day offline training session. The programme was attended by 34 Judicial Officers and featured Dr. Harold D' Costa, President of the Cyber Security Corporation and advisor to law enforcement agencies on cybercrime, as the resource person. The training provided valuable insights into the deep web, dark web, bitcoin and cryptocurrency, while also emphasizing precautions in handling digital evidence. Participants gained knowledge of key provisions under the Information Technology Act and practical guidance for analyzing digital evidence, particularly during the examination of cyber forensic experts.

Manipur Judicial Academy: Capacity Building Programmes for Advocates, Clerks and Court Personnel



On 20 June 2026, the Manipur Judicial Academy conducted the **ECT_4_2026** programme in physical mode, which was attended by 12 Advocates and Advocate Clerks. This was followed by the **ECT_8_2026** and **ECT_9_2026** programmes on 27 June 2026, also held in physical mode, with participation from 16 Case Assistants, Bench Clerks and Stenographers/Private Secretaries. Subsequently, on 30 June 2026, the Academy organized the **ECT_15_2026** programme in physical mode, attended by 12 Senior Private Secretaries, Private Secretaries and Court Masters.

Meghalaya State Judicial Academy: Hybrid Capacity Building Programmes for District Court Staff



On 29 June 2026, the Meghalaya State Judicial Academy, Shillong conducted the **ECT_5_2026** and **ECT_11_2026** programmes in hybrid mode through BharatVC, with the session also streamed via YouTube. The one-hour training was attended by 11 staff members of the District & Sessions Court, South West Garo Hills District, Ampati.

The programme featured Shri Parloy Barman, System Assistant, District & Sessions Court, Ampati and Shri Pynsuklang Lyngdoh Mawlong, Senior Developer, *eCourts Project*, High Court of Meghalaya, as the resource persons.

This initiative reflects the Academy's commitment to enhancing the digital and technical capacities of court staff through blended learning platforms.

Odisha Judicial Academy Conducts Hybrid Training Sessions for District Judiciary Staff and Bar Members



On 20 July 2026, the Odisha Judicial Academy organized the **ECT_9_2026** programme in hybrid mode through Zoom. Conducted as a one-day training session, it witnessed the participation of 298 Court Staff of the District Judiciary, marking one of the largest engagements of the month.

This was followed by the **ECT_7_2026** programme on 27 July 2026, also a one-day session, attended by 64 Advocates and Advocates' Clerks.

These initiatives underscore the Academy's commitment to capacity building and professional development, ensuring that both judicial staff and members of the Bar are equipped with essential skills to strengthen the justice delivery system.

Chandigarh Judicial Academy: Online Capacity Building Programmes for Court Staff and Technical Personnel



On 17 April 2026, the Chandigarh Judicial Academy conducted the **ECT_8_2026** programme in online mode through Microsoft Teams. The session, attended by 1,854 participants from the Nazarat Branch, Process Servers and Civil Ahlmad, focused on strengthening digital and procedural competencies. Subsequently, on 12 June 2026, the **ECT_11_2026** programme was organized in online mode via Microsoft Teams, with 224 participants comprising Technical Staff and District System Administrators/System Officers from Punjab & Haryana. These initiatives reflect the Academies' commitment to capacity building and professional development, ensuring that diverse categories of judicial staff are equipped with the skills necessary to meet the evolving demands of technology-enabled justice delivery.

Sikkim Judicial Academy: Capacity Building Programme for Advocates and Advocates' Clerks



On 24 June 2026, the Sikkim Judicial Academy organized the **ECT-04-2026** programme in offline mode, conducted in two separate sessions. The first session lasted three hours and was attended by 21 Advocates and Advocates' Clerks, with Mr. Pujan Kharka, Advocate, serving as the resource person.

The second session, held on the same day, lasted two hours and thirty minutes and was attended by 40 Advocates and Advocates' Clerks, with Mr. Anjan Sharma, Advocate, as the resource person.

These sessions reflect the Academy's commitment to capacity building and professional development, equipping members of the Bar with practical knowledge and skills to strengthen the justice delivery system.

Tripura Judicial Academy: Capacity Building Programme for Technical Staff and NIC Personnel



On 26 June 2026, the Tripura Judicial Academy organized the **ECT_10_2026** programme in offline mode. Conducted as a one-day training session, it was attended by 9 participants comprising Technical Staff and the NIC Coordinator of the High Court.

The programme reflected the Academy's commitment to enhancing the technical capacity of court personnel, ensuring effective support for judicial processes and the integration of technology within the justice delivery system.

Uttarakhand Judicial & Legal Academy (UJALA): Capacity Building Programmes for Advocates and Advocate Clerks



On 7 June 2026, the Uttarakhand Judicial & Legal Academy, Nainital conducted the **ECT_12_2026** programme in physical mode as a one-day training session, attended by 51 Advocates and Advocates' Clerks.

This was followed by another **ECT_12_2026** programme on 21 June 2026, also held in physical mode for one day, with the participation of 59 Advocates and Advocates' Clerks.

These initiatives reflect the Academy's continued commitment to capacity building and professional development of members of the Bar, ensuring that advocates and clerks are equipped with the necessary skills to support effective justice delivery.

High Court Digital Transformation Initiatives

Kerala High Court Wins National Gold Award for District Court Case Management System (DCMS) and Introduces Several Key System Upgrades

Kerala High Court receives Gold Award at the National Awards for e-Governance 2026



The High Court of Kerala has been conferred the Gold Award at the National e-Governance Awards, 2026 for its District Court Case Management System (DCMS), an innovative digital platform developed by the I.T. Directorate of the High Court. Instituted by the Department

of Administrative Reforms and Public Grievances, Government of India, the National e-Governance Awards represent the Government of India's highest recognition for outstanding achievements in e-Governance, digital transformation and technology-enabled public service delivery.

DCMS received the Gold Award in the category *"Innovation by Use of AI and Other New Age Technologies for Providing Citizen-centric Services (State and State PSUs)."* The award assumes added significance, as there were 802 entries received from Central Ministries and Departments, State and Union Territory Governments, Public Sector Undertakings and academic and research institutions, with 104 entries in this category alone. High Court of Kerala is also the only High Court in the country to deploy district judiciary case management software developed entirely by its own in-house technical team, which is regarded as the best in the country. This platform marks the transition of the judiciary from dispensation of mere information system to an intelligent case management system.

The selection process included shortlisting by a Screening Committee for spot study and project verification. As part of the spot study and project verification, a team of two Under Secretaries of the Government of India reviewed the functionalities of the portal, visited courts in the District Judiciary and interacted with the I.T. technical team, judicial officers, court staff, advocates, advocate clerks and litigants. Based on the spot study report, DCMS was recommended to the Jury, before which a final presentation was made.

DCMS is a comprehensive end-to-end digital platform implemented across the District

Judiciary of Kerala and the courts in the Union Territory of Lakshadweep to transform court administration and advance a paperless judicial ecosystem. The platform manages the complete lifecycle of cases, from filing to disposal and beyond. Using this platform, the Kalpetta Judicial District, Wayanad, was declared the first paperless judicial district in the country by the Hon'ble Chief Justice of India on 03.01.2026. All courts in Kerala and the Union Territory of Lakshadweep are proposed to be transitioned to paperless functioning in a phased manner. The scalability of the platform is also reflected in its implementation in the State of Sikkim, with effect from 01.06.2026.

The system makes extensive use of Artificial Intelligence and other emerging technologies to enhance judicial processes and improve citizen services. Its key features include AI-based case crux creation, AI-assisted case summarisation, intelligent chatbot services, advanced search and information retrieval mechanisms, a live court module supporting a paperless ecosystem, voice-to-text capabilities integrated into judicial workflows and intelligent automation for a range of court processes.

DCMS has contributed significantly to the modernisation of judicial administration by reducing paper dependency, streamlining court procedures, improving access to information and enabling faster and more efficient service delivery to citizens. The achievement highlights the capability and technical excellence of the Kerala High Court's in-house I.T. team, which developed and implemented the platform in its entirety.

New implementations, enhancements and modifications made in the District Court Case Management System (DCMS)



1. Unclaimed Compensation Module

A new Unclaimed Compensation module has been introduced in DCMS to facilitate the recording and monitoring of compensation amounts that have been sanctioned or awarded but remain unclaimed or undistributed. The module enables MACT to capture details of unclaimed compensation, including case information, compensation deposit details, claimant details, bank account information, disbursal status and claimant tracing details. Once the details are submitted and the case is marked as "Unclaimed", the information will be displayed in the Unclaimed Compensation Dashboard on the DCMS website.

2. Integration of VConsol

DCMS has been integrated with the VConsole platform to facilitate seamless virtual court proceedings. Causelist Integration helps advocates

and litigants to attend the court proceedings virtually without manual input.

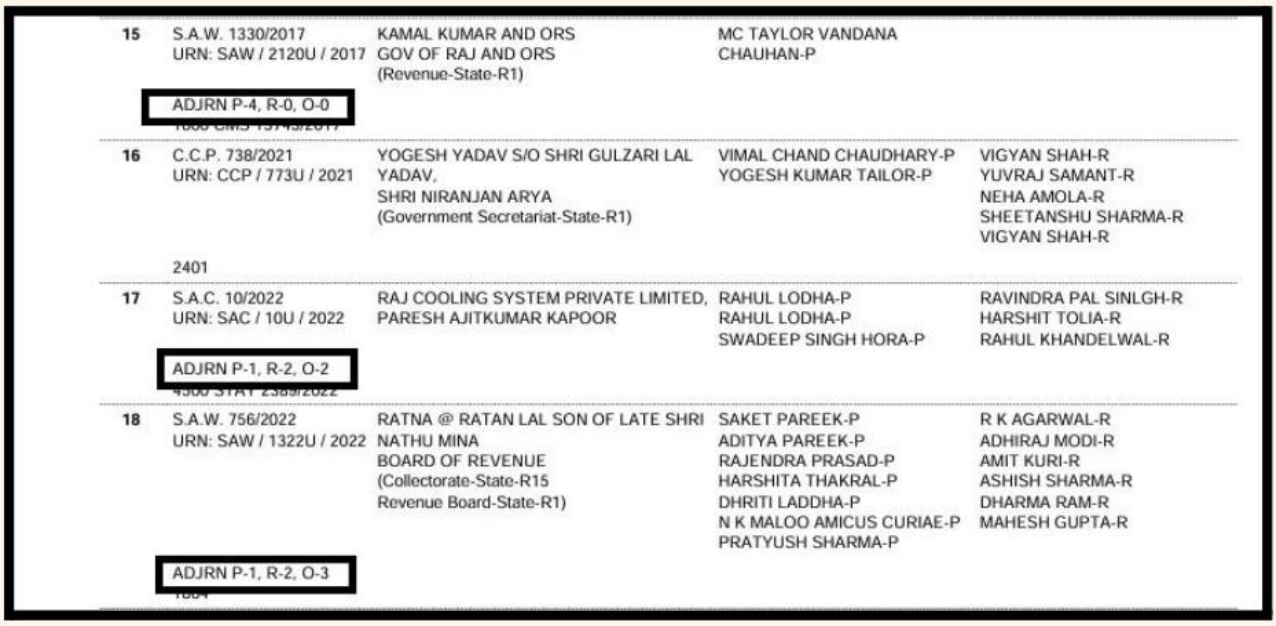
3. DCMS My List Facility Extended to Guest Users

The My List facility in DCMS has now been extended to Guest Users, enabling the public to create and maintain a personalized list of cases without registering or logging in to the DCMS application. This enhancement allows litigants, advocates and other stakeholders to conveniently track the status and progress of cases of interest, providing quick and hassle-free access while significantly improving user convenience and accessibility.

4. Enhancements and modifications made in the Case Management System (CMS)

1. BenchVIEW: BenchVIEW is a secure digital document viewing application designed for the judicial ecosystem, enabling judges to seamlessly access, organize and review case files from anywhere. It offers a high-performance PDF viewing experience with features such as annotations, bookmarks, document grouping and advanced search while integrating with court document management systems to ensure secure, efficient and paperless case management.

Rajasthan High Court Implemented New Adjournment Tracking Utility in the Cause List Program

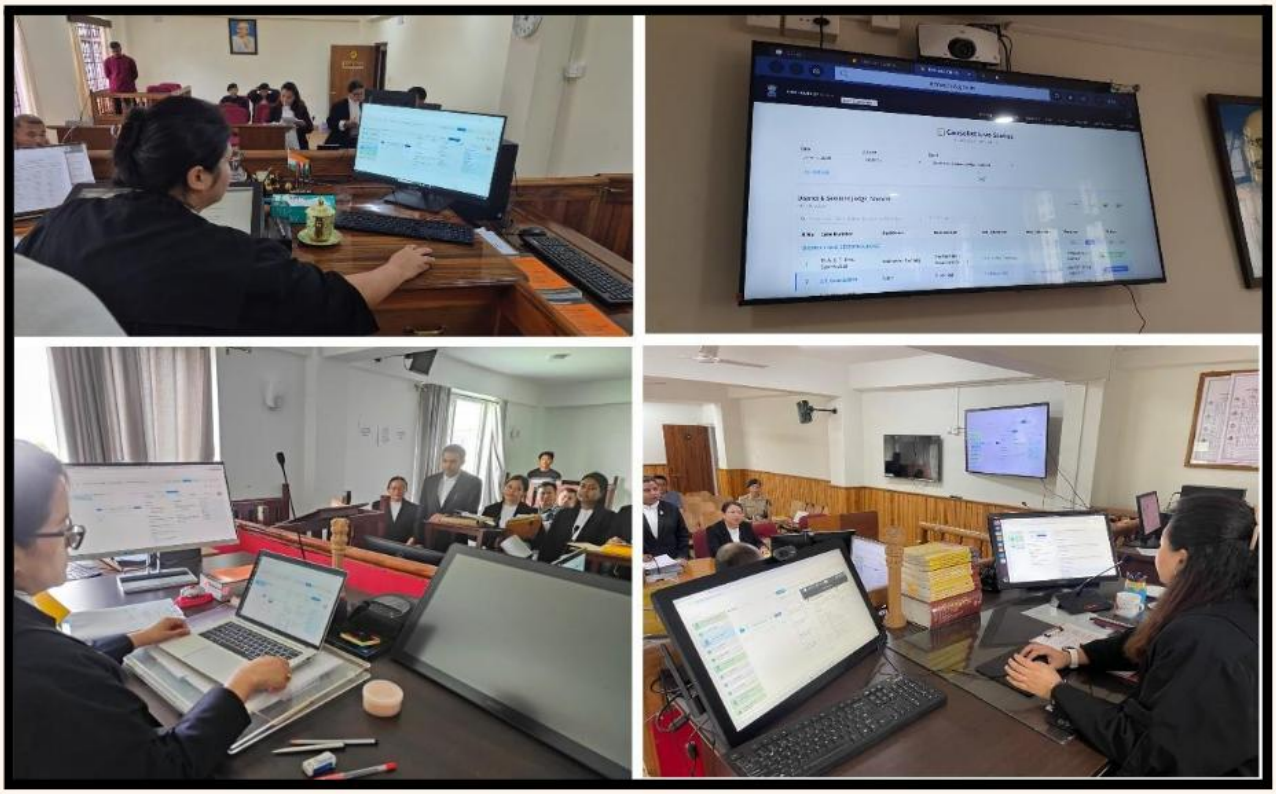


15	S.A.W. 1330/2017 URN: SAW / 2120U / 2017 ADJRN P-4, R-0, O-0	KAMAL KUMAR AND ORS GOV OF RAJ AND ORS (Revenue-State-R1)	MC TAYLOR VANDANA CHAUHAN-P	
16	C.C.P. 738/2021 URN: CCP / 773U / 2021 2401	YOGESH YADAV S/O SHRI GULZARI LAL YADAV, SHRI NIRANJAN ARYA (Government Secretariat-State-R1)	VIMAL CHAND CHAUDHARY-P YOGESH KUMAR TAILOR-P	VIGYAN SHAH-R YUVRAJ SAMANT-R NEHA AMOLA-R SHEETANSHU SHARMA-R VIGYAN SHAH-R
17	S.A.C. 10/2022 URN: SAC / 10U / 2022 ADJRN P-1, R-2, O-2	RAJ COOLING SYSTEM PRIVATE LIMITED, PARESH AJITKUMAR KAPOOR	RAHUL LODHA-P RAHUL LODHA-P SWADEEP SINGH HORA-P	RAVINDRA PAL SINLGH-R HARSHIT TOLIA-R RAHUL KHANDELWAL-R
18	S.A.W. 756/2022 URN: SAW / 1322U / 2022 ADJRN P-1, R-2, O-3	RATNA @ RATAN LAL SON OF LATE SHRI NATHU MINA BOARD OF REVENUE (Collectorate-State-R15 Revenue Board-State-R1)	SAKET PAREEK-P ADITYA PAREEK-P RAJENDRA PRASAD-P HARSHITA THAKRAL-P DHRITI LADDHA-P N K MALOO AMICUS CURIAE-P PRATYUSH SHARMA-P	R K AGARWAL-R ADHIRAJ MODI-R AMIT KURI-R ASHISH SHARMA-R DHARMA RAM-R MAHESH GUPTA-R

In compliance with the order dated 14.05.2026 passed by the Hon'ble Court in *D.B. Special Appeal (Writ) No. 1390/2018 titled Om Prakash V/s The State of Rajasthan*, a dedicated software to maintain a count of adjournments sought by "appellant/petitioner/applicant" OR "respondent" OR "jointly/adjournment of case on account of any otherwise reason" in the Cause List has been developed by the technical team of the Rajasthan High Court. After updating the adjournment count, the same may be displayed in the cause list as per the following format. Example:- ADJRN P-5, R-3, O-1. For this purpose, training was also imparted to all the users i.e. Digit Clerk/ Cause List Section/P.S. and P.A. In this regard, Standing Order of the Rajasthan High Court has also been issued to comply with the directions.

High Court of Sikkim: Implementation of Sikkim Integrated Case Management Systems (SICM & DSICM) Across High Court and Subordinate Judiciary

Implementation of the District Sikkim Integrated Case Management System (DSICM)



On 1 June 2026, the District Sikkim Integrated Case Management System (DSICM) was successfully implemented across all District and Sub-Divisional Courts of Sikkim, marking a significant milestone in the digital transformation of the District Judiciary of Sikkim. The implementation of DSICM marked a significant step towards modernizing judicial administration through an integrated digital platform. The

system enables comprehensive digital case management, e-Filing, live court proceedings, video conferencing and the maintenance of digitized case records, thereby promoting greater efficiency, transparency and accessibility in the delivery of justice. The successful implementation of DSICM marks the foundation for continued innovation and excellence in judicial service delivery.

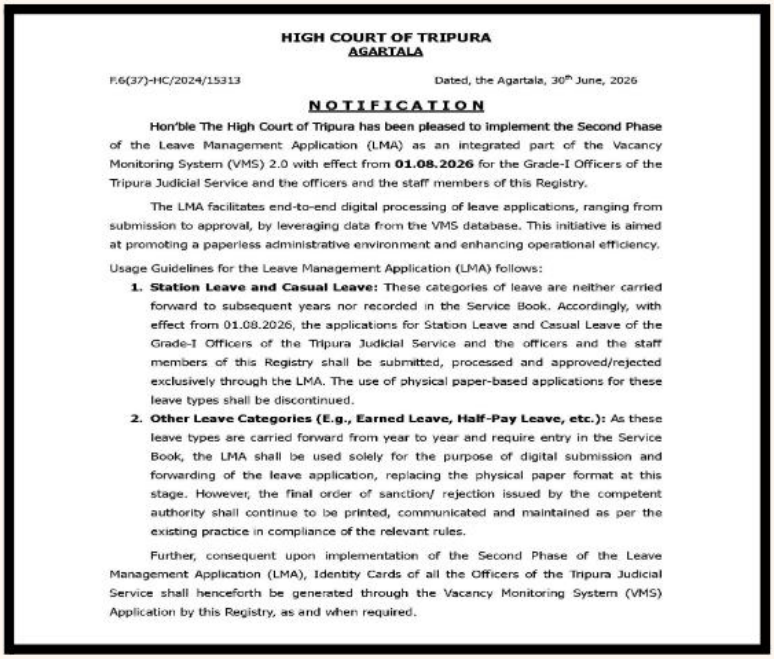
Implementation of the Sikkim Integrated Case Management (SICM) System



The *Sikkim Integrated Case Management (SICM)* application for the High Court of Sikkim was successfully launched on 1st June 2026, marking a significant milestone in the fully paperless transformation journey. As part of this initiative, electronic filing of cases, applications, interlocutory applications and petitions has been made mandatory in all Courts of Sikkim, reinforcing the vision of a paperless judiciary. Furthermore, provisions have been framed recognising exceptional circumstances that may prevent electronic filing. This initiative lays the foundation for a more efficient, transparent and technology-driven judicial system.

In-House Technological Initiatives across the High Court and District Judiciary of Tripura

Implementation of Leave Management Application (LMA) as an enhanced module of the Vacancy Monitoring System (VMS) 2.0. at the High Court of Tripura



HIGH COURT OF TRIPURA
AGARTALA

F.6(37)-HC/2024/15313 Dated, the Agartala, 30th June, 2026

NOTIFICATION

Hon'ble The High Court of Tripura has been pleased to implement the Second Phase of the Leave Management Application (LMA) as an integrated part of the Vacancy Monitoring System (VMS) 2.0 with effect from **01.08.2026** for the Grade-I Officers of the Tripura Judicial Service and the officers and the staff members of this Registry.

The LMA facilitates end-to-end digital processing of leave applications, ranging from submission to approval, by leveraging data from the VMS database. This initiative is aimed at promoting a paperless administrative environment and enhancing operational efficiency.

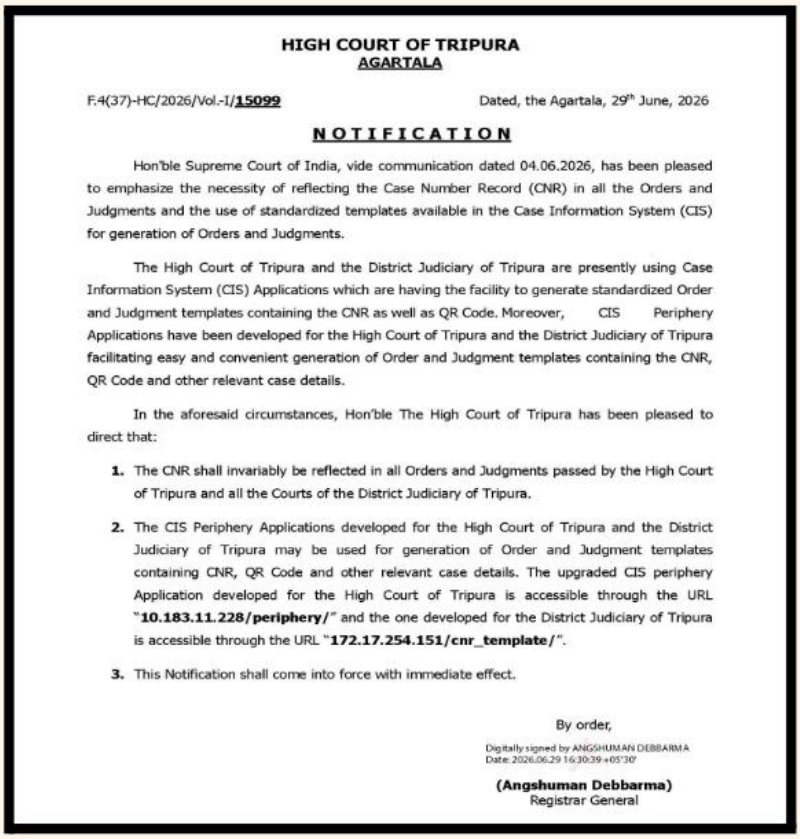
Usage Guidelines for the Leave Management Application (LMA) follows:

1. **Station Leave and Casual Leave:** These categories of leave are neither carried forward to subsequent years nor recorded in the Service Book. Accordingly, with effect from 01.08.2026, the applications for Station Leave and Casual Leave of the Grade-I Officers of the Tripura Judicial Service and the officers and the staff members of this Registry shall be submitted, processed and approved/rejected exclusively through the LMA. The use of physical paper-based applications for these leave types shall be discontinued.
2. **Other Leave Categories (E.g., Earned Leave, Half-Pay Leave, etc.):** As these leave types are carried forward from year to year and require entry in the Service Book, the LMA shall be used solely for the purpose of digital submission and forwarding of the leave application, replacing the physical paper format at this stage. However, the final order of sanction/ rejection issued by the competent authority shall continue to be printed, communicated and maintained as per the existing practice in compliance of the relevant rules.

Further, consequent upon implementation of the Second Phase of the Leave Management Application (LMA), Identity Cards of all the Officers of the Tripura Judicial Service shall henceforth be generated through the Vacancy Monitoring System (VMS) Application by this Registry, as and when required.

This Leave Management Application (LMA) is a module developed under the Vacancy Monitoring System (VMS) 2.0 by the in-house Technical Team of the High Court of Tripura. In its first phase, it was implemented in the District Judiciary of Tripura with effect from 01.12.2025. Now, the LMA has been implemented in the High Court of Tripura as well, as the second phase of implementation. With this, the leave matters of the officers and staff members of the High Court of Tripura would be managed electronically, thereby substantially reducing paper usage.

Implementation of Upgraded CIS Periphery Applications for QR-Coded Order and Judgment Templates



HIGH COURT OF TRIPURA
AGARTALA

F.4(37)-HC/2026/Vol.-I/**15099** Dated, the Agartala, 29th June, 2026

NOTIFICATION

Hon'ble Supreme Court of India, vide communication dated 04.06.2026, has been pleased to emphasize the necessity of reflecting the Case Number Record (CNR) in all the Orders and Judgments and the use of standardized templates available in the Case Information System (CIS) for generation of Orders and Judgments.

The High Court of Tripura and the District Judiciary of Tripura are presently using Case Information System (CIS) Applications which are having the facility to generate standardized Order and Judgment templates containing the CNR as well as QR Code. Moreover, CIS Periphery Applications have been developed for the High Court of Tripura and the District Judiciary of Tripura facilitating easy and convenient generation of Order and Judgment templates containing the CNR, QR Code and other relevant case details.

In the aforesaid circumstances, Hon'ble The High Court of Tripura has been pleased to direct that:

1. The CNR shall invariably be reflected in all Orders and Judgments passed by the High Court of Tripura and all the Courts of the District Judiciary of Tripura.
2. The CIS Periphery Applications developed for the High Court of Tripura and the District Judiciary of Tripura may be used for generation of Order and Judgment templates containing CNR, QR Code and other relevant case details. The upgraded CIS periphery Application developed for the High Court of Tripura is accessible through the URL "**10.183.11.228/periphery/**" and the one developed for the District Judiciary of Tripura is accessible through the URL "**172.17.254.151/cnr_template/**".
3. This Notification shall come into force with immediate effect.

By order,

Digitally signed by ANGSHUMAN DEBBARMA
Date: 2026.06.29 16:30:39 +05'30'

(Angshuman Debbarma)
Registrar General

The in-house Technical Team of the High Court of Tripura has successfully developed upgraded versions of the CIS periphery applications for both the High Court of Tripura and the District Judiciary of Tripura. These two upgraded applications are capable of generating standardized Order Templates and Judgment Templates with CNR Numbers and QR Codes. The system ensures that templates are produced easily, conveniently and uniformly, strengthening transparency and standardization judicial documentation for the High Court of Tripura and District Judiciary.

Implementation of Visitor Tracking System at Ambassa Court Complex, Dhalai District



The in-house Technical Team of the High Court of Tripura, under the supervision of the District Court Computer Committee, Dhalai District, has successfully developed and implemented the Visitor Tracking System – Version 1.0 at the Ambassa Court Complex, Dhalai District. This initiative has been undertaken in compliance with the directions of the Hon'ble Supreme Court in Writ Petition (Criminal) No. 99 of 2015. In the said judgment, the Hon'ble Bench emphasized the importance of adopting modern security practices for the safety of all stakeholders (Judges, lawyers, court staff, litigants and the general public)—particularly at vulnerable entry and exit points of Court complexes. This application incorporates a QR Code-based facility for litigants to enable efficient visitor tracking and also constant monitoring of footfall with the aid of adequate security equipment, to take preventive measures against any untoward incident within the Court Complex.

Statewise e-Initiatives Rollout Status as on 30.06.2026

Number of Cases Facilitated through Video Conferencing Platform

S. no.	State	Total number of cases listed during the month			Out of the total number of cases listed during the month, Number of cases facilitated through VC platform		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	76220	392947	469167	54	30584	30638
2	Andhra Pradesh	14478	436876	451354	996	2533	3529
3	Bombay	85388	39374	124762	1068	8722	9790
4	Calcutta	132111	723817	855928	1757	7607	9364
5	Chhatisgarh	55	9912	9967	55	9912	9967
6	Delhi	1219	291318	292537	-	75767	75767
7	Gauhati- Assam	10900	217379	228279	314	5439	5753
8	Gauhati- Arunachal Pradesh	233	1254	1487	90	314	404
9	Gauhati- Mizoram	843	7123	7966	15	955	970
10	Gauhati- Nagaland	3308	2283	5591	96	79	175
11	Gujarat	100500	1401970	1502470	374	7199	7573
12	Himachal Pradesh	13761	240671	254432	106	1838	1944
13	Jammu & Kashmir	9360	3830	13190	163	382	545
14	Jharkhand	22889	431235	454124	178	8219	8397
15	Karnataka	115657	85707	201364	2282	1691	3973
16	Kerala	85042	1127512	1212554	51780	5727	57507
17	Madhya Pradesh	57852	625458	683310	3411	14556	17967
18	Madras	172178	1365951	1538129	3297	11400	14697
19	Manipur	4874	12622	17496	237	440	677
20	Meghalaya	428	10106	10534	220	1196	1416
21	Orissa	1603	635524	637127	1065	3733	4798
22	Patna	49391	1659003	1708394	3124	48386	51510
23	Punjab & Haryana	5312	589336	594648	289	43938	44227
24	Rajasthan	14362	79656	94018	190	3437	3627
25	Sikkim	262	2887	3149	41	280	321
26	Telangana	48806	75759	124565	2812	877	3689
27	Tripura	566	42221	42787	9	945	954
28	Uttarakhand	10323	197164	207487	129	1489	1618
	TOTAL	**1037921**	**10708895**	**11746816**	**74152**	**297645**	**371797**

Status of Implementation of Rules of Video Conferencing as on 30.06.2026

Sr. No.	High Court	Whether the Rules of Video Conferencing are implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**28**	**28**
	Not Implemented	**0**	**0**

Status of Implementation of Rules of e-Filing as on 30.06.2026

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

E-Filing Total Count as on 30.06.2026

S. no.	State	Total number of cases instituted for the month			Out of the total number of cases instituted for the month, Number of cases efiled		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	14845	207498	222343	260	941	1201
2	Andhra Pradesh	4038	27331	31369	12459	807	867
3	Bombay	6822	102785	109607	5761	73761	79522
4	Calcutta	6053	143308	149361	804	163	967
5	Chhatisgarh	43	286	318	19	209	228
6	Delhi	1240	89099	90339	1239	35688	36927
7	Gauhati- Assam	2790	18967	21757	115	3413	3528
8	Gauhati- Arunachal Pradesh	233	1254	1487	Nil	Nil	Nil
9	Gauhati- Mizoram	81	1397	1478	Nil	Nil	Nil
10	Gauhati- Nagaland	103	213	316	Nil	Nil	Nil
11	Gujarat	7359	206647	214006	95	10893	10988
12	Himachal Pradesh	13761	41860	55621	101	2161	2262
13	Jammu & Kashmir	1126	24747	25873	99	15877	15976
14	Jharkhand	3792	35861	39653	2	60	62
15	Karnataka	12126	176593	188719	420	48195	48615
16	Kerala	8215	76857	85072	8194	73587	81781
17	Madhya Pradesh	16105	63838	79943	14305	2918	17223
18	Madras	39399	146553	185952	4995	79490	84485
19	Manipur	304	1722	2026	304	1660	1964
20	Meghalaya	141	438	579	0	0	0
21	Orissa	6114	43848	49962	1444	1753	3197
22	Patna	9198	50713	59911	9198	42326	51524
23	Punjab & Haryana	8180	77360	85540	1788	16904	18692
24	Rajasthan	14694	101328	116032	8163	1600	9763
25	Sikkim	41	261	302	41	206	247
26	Telangana	7324	56705	64029	305	10620	10925
27	Tripura	165	12426	12591	64	2693	2757
28	Uttarakhand	1756	10420	12176	6	475	481
	TOTAL	**186048**	**1720315**	**1906362**	**70181**	**426400**	**484182**

Status of Implementation of e-Sewa Kendras as on 30.06.2026

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in District Courts including Taluka Courts	Functioning e-Sewa Kendras in District Courts including Taluka Courts (B)	Total (A+B)
1	Allahabad	Yes	3	Yes	124	127
2	Andhra Pradesh	Yes	4	Yes	34	38
3	Bombay	Yes	3	Yes	351	354
4	Calcutta	Yes	1	Yes	50	51
5	Chhatisgarh	Yes	1	Yes	92	93
6	Delhi	Yes	1	Yes	13	14
7	Gauhati- Assam	Yes	2	Yes	78	80
8	Gauhati- Arunachal Pradesh	Yes	1	Yes	30	31
9	Gauhati- Mizoram	Yes	1	Yes	8	9
10	Gauhati- Nagaland	Yes	1	No	11	12
11	Gujarat	Yes	1	Yes	195	196
12	Himachal Pradesh	Yes	1	Yes	38	39
13	Jammu & Kashmir	Yes	2	Yes	25	27
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	75	78
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	233	236
18	Madras	Yes	2	Yes	310	312
19	Manipur	Yes	1	Yes	22	23
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	183	184
22	Patna	Yes	1	Yes	104	105
23	Punjab & Haryana	Yes	1	Yes	127	128
24	Rajasthan	Yes	2	Yes	29	31
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	16	17
28	Uttarakhand	Yes	1	Yes	39	40
	TOTAL	**28**	**44**	**28**	**2534**	**2578**

Status of Implementation of e-Payments as on 30.06.2026

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

Status of Implementation of ICJS as on 30.06.2026

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	Yes
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	No
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	**27**
	Not Implemented	**1**

Statistics of Virtual Courts as on 30.06.2026

S.no.	Virtual Court Establishment	Opening Balance of cases at the beginning of the month in Virtual Courts (A)	Cases Instituted during the month in Virtual Courts (B)	Total cases for the month in Virtual Courts (A+B)	Total cases disposed in Virtual Courts in the month (C)	Total pending cases in Virtual Courts at the end of the month (A+B) - (C)
1.	Assam(Traffic Department)	26961	5231	32192	315	31877
2.	Assam(Transport Department)	6	0	6	0	6
3.	Chandigarh(Traffic Department)	1560915	772	1561687	7723	1553964
4.	Chhattisgarh(Traffic Department)	34695	14817	49512	10827	38685
5.	Chhattisgarh(Transport Department)	4278	3798	8076	40	8036
6.	Delhi(Traffic Department)	9084376	108572	9192948	45204	9147744
7.	Delhi(Notice Department)	22247946	575436	22823382	96337	22727045
8.	Gujarat(Transport Department)	1050272	177492	1227764	12377	1215387
9.	Gujarat(Traffic Department)	8548728	392204	8940932	65224	8875708
10.	Haryana(Traffic Department)	4617968	152321	4770289	22404	4747885
11.	Himachal Pradesh(Traffic Department)	404666	149220	553886	27350	526536
12.	Jammu and Kashmir(Jammu Traffic Department)	1285923	45645	1331568	11701	1319867
13.	Jammu and Kashmir(Kashmir Traffic Department)	694753	18495	713248	17190	696058
14.	Karnataka(Traffic Department)	2119	5659	7778	6626	1152
15.	Kerala(Transport Department)	38174	24097	62271	8471	53800
16.	Kerala(Police Department)	558809	308318	867127	150140	716987
17.	Madhya Pradesh(Traffic Department)	2510363	214253	2724616	23646	2700970
18.	Maharashtra(Nashik Traffic Department)	169	160	329	0	329
19.	Maharashtra(Transport Department)	13951	2265	16216	18	16198
20.	Manipur(Traffic Department)	24968	3297	28265	42	28223
21.	Manipur(Transport Department)	9049	1842	10891	17	10874
22.	Meghalaya(Traffic Department)	2044	427	2471	4	2467
23.	Odisha(Odisha Traffic CTC-BBSR Commissionerate)	936561	15292	951853	3465	948388
24.	Punjab(Traffic Department)	923	864	1787	0	1787
25.	Rajasthan(Traffic Department)	333960	156947	490907	65087	425820
26.	Tamil Nadu(Traffic Department)	130805	3047	133852	1557	132295
27.	Tripura(Traffic Department)	31544	3773	35317	25124	10193
28.	Uttarakhand(Traffic Department)	231503	44940	276443	1956	274487
29.	Uttarakhand(Transport Department)	228600	31577	260177	1994	258183
30.	Uttar Pradesh(Traffic Department)	21363318	1222447	22585765	49274	22536491
31.	West Bengal(Traffic Department)	184514	14318	198832	432	198400
	TOTAL	**76162861**	**3697526**	**79860387**	**654545**	**79205842**

Status of Installation of Justice Clock in High Courts as on 30.06.2026

Sr. No.	High Court	Whether Justice Clocks are installed in the High Court	Number of Justice Clock displays installed in the High Court	Whether Justice Clocks are installed in the District Court Complexes	Number of Justice Clock displays installed in the District Courts
1	Allahabad	Yes	2	No	0
2	Andhra Pradesh	Yes	1	No	0
3	Bombay	Yes	4	No	0
4	Calcutta	Yes	1	No	0
5	Chhattisgarh	Yes	1	No	0
6	Delhi	Yes	1	Yes	8
7	Gauhati (Arunachal Pradesh)	No	0	Yes	2
8	Gauhati (Assam)	Yes	1	Yes	2
9	Gauhati (Mizoram)	Yes	1	Yes	2
10	Gauhati (Nagaland)	Yes	1	Yes	2
11	Gujarat	Yes	1	No	0
12	Himachal Pradesh	Yes	1	No	0
13	Jammu & Kashmir	Yes	2	No	0
14	Jharkhand	No	0	No	0
15	Karnataka	Yes	3	No	0
16	Kerala	Yes	1	No	0
17	Madhya Pradesh	Yes	3	No	0
18	Madras	Yes	2	No	0
19	Manipur	Yes	1	Yes	3
20	Meghalaya	Yes	1	Yes	2
21	Orissa	Yes	1	No	0
22	Patna	Yes	1	No	0
23	Punjab & Haryana	Yes	1	No	0
24	Rajasthan	Yes	2	No	0
25	Sikkim	Yes	1	Yes	6
26	Telangana	Yes	1	No	0
27	Tripura	Yes	1	Yes	3
28	Uttarakhand	Yes	1	No	0
	Total		**37**		**30**

Status of Digitization of Court Records as on 30.06.2026

Sr. No.	Name of High Court	Number of pages digitized in the High Court in the current month	Total number of pages digitized in High Court up to current month	District Courts(including Taluka Courts) under the concerned High Court	
				Number of pages digitized in District Courts in the current month	Total No. of pages digitized in District Courts up to current month
1	Allahabad	3702620	602880120	45346870	2039694596
2	Andhra Pradesh	1410204	44523900	23341616	250095608
3	Bombay	4066556	111991881	1407950	7942259
4	Calcutta	0	61340099	0	0
5	Chhattisgarh	311232	4310860	5121252	53410215
6	Delhi	549055	237513960	62274	117568892
7	Gauhati – Arunachal Pradesh	71562	1267159	0	126322
8	Gauhati – Assam	0	29753593	0	155831203
9	Gauhati – Mizoram	31091	1413741	356740	3253964
10	Gauhati – Nagaland	1380000	1380000	694000	694000
11	Gujarat	432883	4030364	1855115	10870516
12	Himachal Pradesh	271036	9645789	340119	3682642
13	Jammu & Kashmir	122549	42162628	1547173	34898361
14	Jharkhand	889875	36009617	2051111	11267023
15	Karnataka	3431914	69656018	1003298	52762634
16	Kerala	1615865	91680597	3639140	29983249
17	Madhya Pradesh	2529536	262991578	17300000	757145995
18	Madras	6464326	241682118	23647264	261639811
19	Manipur	56030	6152642	70259	6072695
20	Meghalaya	0	1250719	31415	3892356
21	Orissa	0	53313761	2054344	188434938
22	Patna	186265	25036447	2935007	42950212
23	Punjab & Haryana	1752555	309300334	13339196	732610273
24	Rajasthan	1646702	148132693	5598810	70917255
25	Sikkim	1931	1192510	12444	5478284
26	Telangana	1944024	141209619	2530943	88940761
27	Tripura	42971	7705872	0	753073
28	Uttarakhand	527108	29429510	2502458	28134071
	Total	**33437890**	**2576958129**	**156788798**	**4959051208**

e-Committee Outreach/ Training Programmes Conducted as on 30.06.2026

S.No.	Dates of Programmes	Programme Number	Conducting Institute	Title of Programme	Participants	Number of Participants
1	June, 2026	ECT_9_2026	Judicial Training & Research Academy, UP	Refresher programme for Court Staff	Staff of District Judiciary	500
2	17.06.2026	ECT_14_2026	Andhra Pradesh Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence – Refresher Programme	Judicial Officers	31
3	08.06.2026	ECT_13_2026	West Bengal Judicial Academy	Computer Skill enhancement Programme-Level I & II	Judicial officers of District Judiciary (All cader)	33
4	09.06.2026	ECT_16_2026	West Bengal Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	33
5	12.06.2026	ECT_18_2026	West Bengal Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	33
6	28.06.2026	ECT_5_2026	Chhattisgarh State Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	50
7	30.06.2026	ECT_4_2026	Assam Judicial Academy	Advocate/Advocate Clerk Ecourts Programme at District Headquarters	Advocate/Advocate Clerk	768
8	29.06.2026	ECT_14_2026	Mizoram, Assam Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence – Refresher Programme	Judicial Officers	30
9	20.06.2026	ECT_15_2026	Gujarat State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	52

S.No.	Dates of Programmes	Programme Number	Conducting Institute	Title of Programme	Participants	Number of Participants
10	01.06.2026 & 02.06.2026	ECT_8_2026	Himachal Pradesh Judicial Academy	Refresher programme for Court Staffs & NSTEP Training	Administrative head, Nazarat, Process servers	32
11	08.06.2026	ECT_4_2026	Himachal Pradesh Judicial Academy	Advocate/Advocate Clerk Ecourts Programme at District Headquarters	Advocate/Advocate Clerk	72
12	15.06.2026 & 16.06.2026	ECT_9_2026	Himachal Pradesh Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	32
13	12.06.2026	ECT_16_2026	Judicial Academy Jharkhand	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	128
14	01.06.2026 & 16.06.2026	ECT_13_2026	Karnataka Judicial Academy	Computer Skill enhancement Programme-Level I & II	Judicial officers of District Judiciary (All cader)	131
15	01.06.2026 & 16.06.2026	ECT_4_2026	Karnataka Judicial Academy	Advocate/Advocate Clerk Ecourts Programme at District Headquarters	Advocate/Advocate Clerk	207
16	01.06.2026 & 16.06.2026	ECT_5_2026	Karnataka Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	248
17	01.06.2026 & 16.06.2026	ECT_8_2026	Karnataka Judicial Academy	Refresher programme for Court Staffs & NSTEP Training	Administrative head, Nazarat, Process servers	180
18	11.06.2026 & 12.06.2026	ECT_14_2026	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence – Refresher Programme	Judicial Officers	29
19	24.06.2026 & 25.06.2026	ECT_14_2026	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence – Refresher Programme	Judicial Officers	28

S.No.	Dates of Programmes	Programme Number	Conducting Institute	Title of Programme	Participants	Number of Participants
20	04.06.2026 06.06.2026 10.06.2026 17.06.2026 20.06.2026 24.06.2026 27.06.2026	ECT_9_2026	Karnataka Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	224
21	10.06.2026 17.06.2026 20.06.2026 22.06.2026 23.06.2026	ECT_9_2026	Karnataka Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	26
22	12.06.2026	ECT_16_2026	Karnataka Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	61
23	12.06.2026	ECT_14_2026	Kerala Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence – Refresher Programme	Judicial Officers	34
24	20.06.2026	ECT_4_2026	Manipur Judicial Academy	Advocate/Advocate Clerk Ecourts Programme at District Headquarters	Advocate/Advocate Clerk	12
25	27.06.2026	ECT_8_2026 ECT_9_2026	Manipur Judicial Academy	Refresher programme for Court Staffs & NSTEP Training & Refresher programme for Court Staff	Administrative head, Nazarat, Process servers & Staff of District Judiciary	16
26	30.06.2026	ECT_15_2026	Manipur Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	12
27	29.06.2026	ECT_5_2026 ECT_11_2026	Meghalaya State Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary & Programme for Technical staffs of District Courts Hardware & Software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections, etc	Administrative Head staff & Court Managers from every District & Technical Staffs/District System Administrator/System Officers	11

S.No.	Dates of Programmes	Programme Number	Conducting Institute	Title of Programme	Participants	Number of Participants
28	20.06.2026	ECT_9_2026	Odisha Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	298
29	27.06.2026	ECT_7_2026	Odisha Judicial Academy	Advocate/Advocate Clerk eCourts Programme at Taluk/Village (once in 3 months)	Advocate/Advocate Clerk	64
30	17.06.2026	ECT_8_2026	Chandigarh Judicial Academy	Refresher programme for Court Staffs & NSTEP Training	Administrative head, Nazarat, Process servers	1854
31	12.06.2026	ECT_11_2026	Chandigarh Judicial Academy	Programme for technical staff of District Courts Hardware & Software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections, etc.	Technical Staffs/District System Administrator/System Officers	224
32	24.06.2026	ECT_4_2026	Sikkim Judicial Academy	Advocate/Advocate Clerk Ecourts Programme at District Headquarters	Advocate/Advocate Clerk	61
33	26.06.2026	ECT_10_2026	Tripura Judicial Academy	Programme for technical staff of High Court – Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections, etc	Technical Staff & NIC Coordination at High Court	9
34	07.06.2026	ECT_12_2026	Uttarakhand Judicial & Legal Academy	Computer Skill enhancement Programme-Level I & II	Advocate/Advocate Clerk	51
35	21.06.2026	ECT_12_2026	Uttarakhand Judicial & Legal Academy	Computer Skill enhancement Programme-Level I & II	Advocate/Advocate Clerk	59
	TOTAL					**5633**